

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-219

Appeal No. - 397/252/ND/2020

IN THE MATTER OF:

KMQ Engineering & Tools Private Limited

....Applicant

Vs.

Union of India Ministry of Corporate Affairs through ROC

.....Respondent

SECTION

U/s 252

Order delivered on 11.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Naresh Kumar

For the Respondent

:

ORDER

Mr. Naresh Kumar appeared on behalf of appellant and submitted that pursuant to the order dated 23.10.2020, he has removed the defects by filing supplementary affidavit but the same is not on the record. In course of hearing, Ld. Counsel for the appellant shared the documents on screen. He is directed to share a copy of the same with the court officer, if the same is not placed on record in course of the day.

We have heard, Ld. Counsel appearing for the appellant as well as Ld. ARoC and Ld. Counsel for the IT Dept. Ld. ARoC submitted that he has already filed his report yesterday, however, the same is not on record. Office is directed to place the same on record.

Ld. Counsel for the IT Dept submitted that he has not filed the report. In pursuant to that we notice that earlier also the name of this company was struck off and against that An appeal was filed and allowed by the another Bench, in which the IT Dept. had not raised any objection.

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Considering this fact, we do not think it proper to give further opportunity to IT Dept. for filing reply.

Reserved for orders.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)